

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.839 of 2004

Allahabad this the 2nd day of March, 2005

Hon'ble Mr.A.K. Bhatnagar, Member (J)

Ghanshyam Das, aged about 70 years, Son of Shri Gyasi resident of 113, Mukaryana, Jhansi.

Applicant

By Advocate Shri R.K. Nigam

Versus

1. The Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

Respondents

By Advocate Shri A.V. Srivastava

By Hon'ble Mr.A.K. Bhatnagar, Member (J)

By way of this O.A. applicant has prayed for a direction to respondents to release the retrial dues of the applicant immediately with penal interest and also start regular pension with arrears, within the time framed by this Tribunal.

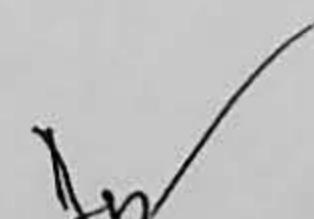
2. The short grievance of the applicant in this case is that although he was retired from service on 31.12.1990 as Pointsman Grade I, Jhansi Division, Jhansi but no pension or retrial benefits have been given to the applicant. Learned counsel for the applicant submitted that as averred in paragraph no.4.4 of the O.A., case of the applicant is said to have been referred to Headquarters Office, Central Railway,

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Mumbai CST vide letter dated 08.12.1994 issued by respondent no.2(annexure A-1). He invited my attention to annexure A-1 in which it is mentioned that the applicant has retired from service on 31.12.1990. The applicant's counsel submitted that applicant has received sum of Rs.28,994/-, which was released by the order dated 09.11.2004 but his pension has not been released. During the course of arguments learned counsel for the applicant submitted that he may be granted liberty to file a fresh representation to the respondents for redressal of his grievance and a direction be issued to respondent no.2 to decide the same by a reasoned and speaking order within the specified period fixed by this Tribunal.

3. After hearing the parties' counsel and without going into the merits of the case, I am of the view that this O.A. can be decided by issuing appropriate direction to the competent authority in the respondents' establishment to decide the representation, if any, preferred by the applicant.

4. Accordingly, the O.A. is disposed of finally with liberty to the applicant to file a detailed and fresh representation for his grievance before the respondent no.2 within a period of 15 days from the date of receipt of a copy of this order, and respondent no.2 is directed to decide the same by a reasoned and speaking order within a period of 3 months from the date of receipt of such a representation along with a copy of this order. No order as to cost.


Member (J)

/M.M. /